

PRIME MINISTER (SHRIMATI INDIRA GANDHI) : (a) The Commission has submitted the first of a series of reports.

(b) The report deals with the procedures relating to industrial approvals.

(c) The term of the Commission is for two years.

Supply of raw materials to Small Scale Industries

3536 **SHRI SOMNATH CHATTERJEE** : Will the Minister of INDUSTRY be pleased to state :

(a) State-wise number of small scale units (SSI) in the country ;

(b) the raw materials allotted and supplied to each State during the last three years, year-wise and raw materials-wise ; and

(c) the basis of allocating the critical raw materials amongst the different States ?

THE MINISTER OF INDUSTRY AND LABOUR (SHRI NARAYAN DATI TIWARI) : (a) and (b). Statements giving details are in Tables I to IV. [*Placed in Library See No. LT-2807/81*]

(c) Critical raw materials like Iron & Steel, Mutton Tallow Paraffin Wax are allocated to the States on the basis of the demands received from various States related to their past off-take and prorated to the availability.

Directives to Ministries regarding filling of vacancies reserved for Scheduled Castes/Scheduled Tribes

3537. **SHRI VIRBHADRA SINGH; SHRI SHIBU SOREN; SHRI SUBHASH CHANDRA BOSE ALLURI** :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether recently Government have issued directives to all Government Departments to strictly observe the rules for filling up vacancies reserved for Scheduled Castes and Scheduled Tribes;

(b) if so, the details thereof ;

(c) whether it has come to notice of Government that these rules are not being followed in some Ministries/Departments; and

(d) if so, the details thereof and the number of cases where these rules are not being followed ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA) : (a) and (b). Yes, Sir. Instructions were issued by the Government on 1-11-1980 and 16-3-1981 reiterating the earlier instructions issued in May, 1975 that all Ministries/Departments should impress upon the appointing authorities the need to observe the reservation and other orders relating to representation of Scheduled Castes/Scheduled Tribes in services strictly. It has been further provided that glaring instances of discrimination or deliberate infraction of these orders relating to reservation and concessions in favour of SC/ST in any office or establishment should immediately be brought to the notice of the appropriate authorities for suitable action.

(c) and (d). The Ministries and Departments are not only expected to but do, in fact, follow the rules regarding reservation for SC/ST. Individual cases of incorrect application or interpretation of such rules as and when brought to the notice of this Department from time to time are promptly looked into for suitable corrective action. No statistics in this regard are, however, maintained. Apart from this, specific complaints of irregularity, are taken up by institutions like Commissioner for SC/ST; Commission for SC & ST and Parliamentary Committee on the Welfare of SC/ST etc.